

(G)

O.A. No.1396 of 2005

Dated : 05/04/2006

Hon'ble Mr. A.K. Bhatnagar, Member (J)

None for the applicant even in the revised call. Shri D.P. Singh for the respondents. This case has come as unlisted.

Counsel for the respondents submits that the present O.A. has become infructuous as no cause of action further survives for adjudication of this Tribunal. Learned counsel further submitted that in compliance of modified transfer order dated 30.09.2005, which is impugned in this O.A., the applicant has sought for its quashment. He has joined at Kendriya Vidyalaya, Chakeri, Kanpur on 07.12.2005 and is working regularly there. In support he has also filed a joining report alongwith supplementary affidavit. Supplementary affidavit is taken on record. I have gone through paragraph-4 of the supplementary affidavit as well as annexure-1 dated 07.12.2005 and I find that O.A. seems to have become infructuous. However, as the applicant is not present today, therefore, O.A. is dismissed in default and for non-prosecution.

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Member (J)

/M.M./